



2025:DHC:4292



\$~56

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% Date of decision: 23.05.2025

+ CRL.M.C. 2411/2025, CRL.M.A. 10800/2025

SAGAR GAMBHIR .....Petitioner

Through: Petitioner in person.

versus

THE STATE GOVT. OF NOT OF DELHI AND ANR.

... Respondents

Through: Mr. Satinder Singh Bawa, APP  
for State.**CORAM:-****HON'BLE MR. JUSTICE RAVINDER DUDEJA****JUDGMENT (ORAL)****RAVINDER DUDEJA, J.**

1. This is a petition under Section 528 of the Bharatiya Nagarik Suraksha Sanhita, 2023, seeking quashing of FIR No. 0419/2016, dated 09.09.2016, registered at P.S Bharat Nagar under sections 498A/406/34 IPC and all proceedings emanating therefrom on the basis of settlement between the parties.

2. The marriage between Petitioner and Respondent No.2 was solemnized on 01.01.2014 as per Hindu rites and ceremonies at Delhi. A girl child was born on 24.05.2020 out of the said wedlock. Respondent No.2 lodged the aforesaid FIR against Petitioner. The charge sheet was filed under sections 498A/406 IPC.



2025:DHC:4292



3. It is submitted that during the proceedings, the parties amicably resolved their disputes and executed a Compromise/Settlement Deed dated 31.03.2025, and are residing together amicably in matrimonial home. The copy of Compromise/Settlement Deed dated 31.03.2025 has been placed on record as Annexure P-3.

4. The matter was placed before the Joint Registrar, who has recorded the statements of both the parties and passed the following orders:-

**“14.05.2025**

Today, statement of respondent no. 2 and petitioner no. 1 have been recorded to ascertain the veracity and the genuineness of the parties entering into settlement.

Respondent no. 2 and Petitioner no. 1 have been identified by the IO.

Let the pre-verified statement along with this order be placed before the Hon'ble Court on **23<sup>rd</sup> May, 2025**.

5. Both parties are physically present before the Court. They have been identified by their respective counsels.

6. Respondent No.2 confirms that the matter has been settled with the Petitioner without any force, fear, coercion and she no objection if the FIR No. 0419/2016 is quashed against the Petitioner.

7. In view of the settlement between the parties, learned Additional PP appearing for the State, also has no objection if the present FIR No. 0419/2016 along with the charge sheet is quashed.



8. In *Gian Singh vs State of Punjab (2012) 10 SCC 303*, Hon'ble Supreme Court has recognized the need of amicable resolution of disputes by observing as under:-

"61. In other words, the High Court must consider whether it would be unfair or contrary to the interest of justice to continue with the criminal proceedings or continuation of criminal proceedings would tantamount to abuse of process of law despite settlement and compromise between the victim and the wrongdoer and whether to secure the ends of justice, it is appropriate that criminal case is put to an end and if the answer to the above question(s) is in the affirmative, the High Court shall be well within its jurisdiction to quash the criminal proceedings."

9. In view of the aforesaid circumstances and the fact that parties have put a quietus to the dispute, no useful purpose will be served in continuing with the present FIR No. 0419/2016, dated 09.09.2016, registered at P.S Bharat Nagar under sections 498A/406/34 IPC and all the other consequential proceeding emanating therefrom.

10. In the interest of justice, the petition is allowed, and FIR No. 0419/2016, dated 09.09.2016, registered at P.S Bharat Nagar under sections 498A/406/34 IPC along with the charge sheet and all the other consequential proceeding emanating therefrom is hereby quashed.

11. Petition is allowed and disposed of accordingly.

12. Pending application(s), if any, also stand disposed of.

**RAVINDER DUDEJA, J**

**MAY 23, 2025/AK**